

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**DATE OF HEARING: 9.5.2019**

**Petition No. 303/MP/2015**

Subject : Petition for the relinquishment of the long term open access under the bulk power transmission agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Access in inter -state transmission and related matters), Regulations, 2009.

Petitioner : Vedanta Limited

Respondents : Power Grid Corporation of India Limited and Others

**Petition No. 3/MP/2016**

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under Regulation 2010 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Vedanta Limited

Respondents : Power Grid Corporation of India Limited and Others

**Petition No. 137/MP/2016**

Subject : Petition for the relinquishment of the Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : Power Grid Corporation of India Limited

**Petition No.246/MP/2016**

Subject : Petition seeking deferment of Long Term Open Access and relinquishment of part allocation of Long Term Open



Access under the Bulk Power Transmission Agreement dated 24.02.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Coastal Energen Pvt. Limited (CEPL)  
Respondent : Powergrid Corporation of India Limited

**Petition No. 11/MP/2017**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.

Petitioner : GMR Chhattisgarh Energy Limited  
Respondents : Power Grid Corporation of India Limited and Others

**Petition No. 129/MP/2017**

Subject : Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.

Petitioner : Simhapuri Energy Limited (SEL).  
Respondent : Power Grid Corporation of India Limited (PGCIL)

**Petition No.164/MP/2017**

Subject : Petition seeking surrender of 610 MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the BPTA dated 24.12.2010.

Petitioner : IL & FS Tamil Nadu Power Company Limited  
Respondents : Power Grid Corporation of India Limited and Another



**Petition No. 169/MP/2017**

Subject : Petition seeking surrender / relinquishment of 170 MW (170 MW in WR) out of the total quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.

Petitioner : SKS Power Generation Limited

Respondent : Power Grid Corporation of India Limited (PGCIL)

**Petition No.253/MP/2017**

Subject : Petition seeking surrender/relinquishment of LTA of 513 MW (149 MW in WR and 364 MW in NR) out of the total LTA quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.

Petitioner : SKS Power Generation (Chhattisgarh) Limited

Respondent : Power Grid Corporation of India Limited (PGCIL)

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, Vedanta Limited, SKS Power, IL & FS  
Shri Hemant Singh, Advocate, Vedanta Limited, SKS Power, GMR, SEL, CEPL and IL & FS  
Shri Nishant Kumar, Advocate, Vedanta Limited, SKS Power, GMR, CEPL, SEL and IL & FS  
Shri Lakshyajit Singh, Advocate, Vedanta Limited, SKS Power, CEPL, GMR, SEL and IL & FS  
Shri Sandeep Purohit, GKEL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri S. Amali, Advocate, TANGEDCO  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Sitesh Mukharjee, Advocate, PGCIL  
Shri Deep Rao, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL  
Shri Ranjeet S. Rajput, PGCIL  
Shri Subir Sen, PGCIL

**Record of Proceedings**

Learned senior counsel for the Petitioner appearing in Petition Nos. 303/MP/2015, 3/MP/2016 and 164/MP/2017 submitted that though the final order



has been issued by the Commission in Petition No. 92/MP/2015, PGCIL is yet to compute the stranded transmission capacity and raise bills, if any, on the generators who have relinquished their LTAs. Therefore, there is no surety with regard to liability upon the generators, as there could be a possibility that there might not be any liability in the cases of relinquishment. Accordingly, the Petitions may be listed for hearing after computation of stranded capacity by PGCIL.

2. Learned counsel for CEPL, GMR and SEL adopted the submission made by learned senior counsel.

3. Learned counsel for PGCIL submitted that PGCIL is in the process of computing the stranded capacity in terms of order dated 8.3.2019 in Petition No. 92/MP/2015 and the same shall be published in the website shortly. Learned counsel further submitted that the issue in the present cases is pertaining to force majeure which has to be adjudicated by the Commission.

3. Learned counsel for TANGEDCO submitted that since TANGEDCO is an affected party in Petition Nos. 246/MP/2016 and 164/MP/2017, it should be impleaded as party to the Petition.

4. After hearing the learned senior counsel for the Petitioner and learned counsel for the parties, the Commission observed that the issue of impleadment to TANGEDCO will be decided in the next date of hearing.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

